

MANIPUR



GAZETTE

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GOVERNMENT OF MANIPUR
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT

NOTIFICATION

Imphal, May 11, 2022

No. 2/22/2022-Leg/L: The following Ordinance promulgated by the Governor of Manipur on 11-05-2022 is hereby published in the Manipur Gazette for general information:

THE MANIPUR FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT (FOURTH AMENDMENT) ORDINANCE, 2022

(Manipur Ordinance No. 1 of 2022)

Promulgated by the Governor of Manipur in the Seventy-third
Year of the Republic of India.

An

Ordinance

further to amend the Manipur Fiscal Responsibility and Budget Management Act, 2005 (Act No. 11 of 2005) to provide for amendment in fiscal targets for the year 2022-23.

WHEREAS, the Manipur Legislative Assembly is not in session and the Governor of Manipur is satisfied that circumstances exist which render it necessary for him to take immediate action.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Manipur is pleased to promulgate the following Ordinance :-

1. (1) This Ordinance may be called the Manipur Fiscal Responsibility and Budget Management (Fourth Amendment) Ordinance, 2022.

Short title, extent
and
commencement.

(2) It shall extend to the whole of the State of Manipur.

(3) It shall come into force at once.

Amendment of Section 8. **2.** In clause (ii) of sub-section (2) of section 8 of the Manipur Fiscal Responsibility and Budget Management Act, 2005, -

(i) in the third proviso, (.) shall be substituted by (:);

(ii) after the third proviso, the following proviso shall be inserted, namely:-

“Provided also that the State shall be eligible for borrowing upto 4.5% of Gross State Domestic Product during the financial year 2022-23 only.”.

La. GANESAN
Governor of Manipur.

NUNGSHITOMBI ATHOKPAM
Commissioner (Law),
Government of Manipur.